

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.1317/93

Date of Order:20.10.93

D.Chinna Naik

.. Applicant

vs.

1.The Superintendent of Post Offices,
Nalgonda Division.

2.The Director General, Department of
Posts, Dak Bhavan Sansad Marg,
New Delhi - 1.

.. Respondents.

Counsel for the Applicant : Mr.Krishna Devan

Counsel for the Respondents : Mr. N.R.Devaraj

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER (ADMN.)

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..2

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri Krishna Devan, learned counsel for the applicant and Shri N.R.Devaraj, learned Senior Standing counsel for the respondents.

2. This is an application filed praying for a declaration that the applicant is entitled to the grant of $\frac{1}{4}$ th of full Daily Allowance and reimbursement of mess charges for the period from, 24.12.1990 to 15.3.1991, the period of training and for a direction to the 1st respondent to implement the order within six months.

3. The training referred to is ~~free~~ promotional training. Till 17.8.1987, the date of O.O.No.17-16/80-PAP, dated 17.8.87, Travelling Allowance was being paid for the period of such trainings. When the payment of Daily Allowance was stopped by the Order dated 17.8.1987 supra, the concerned employees filed OA 546/91 on the file of Ernakulam Bench of Central Administrative Tribunal and the said OA was allowed directing payment of daily allowance to the applicants for the period of training referred to. Later on, the concerned employees filed various applications in various Benches of the Central Administrative Tribunal and they were also allowed. The Ministry of Finance, Department of Expenditure, issued O.M.No.19050/11/89-E-IV, dated 5.3.1992 whereby the payment of daily allowance was restored for such training periods. It is now submitted that the Government of India, Department of Posts, New Delhi issued a letter No. 16-18/90-PAP(Pt), dated 18.10.1993 to the effect that the daily allowance would be paid for the period of training in case of ~~free~~ promotional training even ~~for the period~~ between 17.8.1987 and 5.3.1992. It is also stated therein that the said letter was

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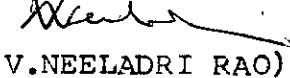
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.. 3 ..

issued with the concurrence of the Finance Advice vide their U.O.No.2661-FA/93, dated 1-10-1993. In view of the above letter dated 18-10-1993, no order need be passed in this OA except to direct the concerned respondent to pay the daily allowance within six months from the date of receipt of this order.

4. The OA is disposed of accordingly at the admission stage. No costs.


(R.RANGARAJAN)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 20th October, 1993.

Open Court dictation.

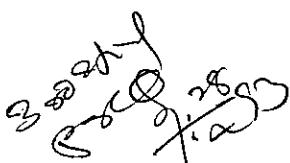
vsn

Dy. Registrar (Judl.)

Copy to:-

1. The Superintendent of Post Offices, Nalgonda Division.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-



O.A.1317/93

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDI)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 26/10/-1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in
O.A.No. 1317/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

NO order as to costs.

pvm

